

5

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No.1654/2001

New Delhi, this the 21<sup>st</sup> day of the December, 2001

HON'BLE MR. M.P.SINGH, MEMBER (A)

Smt. Sunheri Devi,  
W/o Late. Shri Kehri Singh,  
aged about 26 years,  
R/o 157, Vill: Jharara,  
New Delhi  
And her late husband was working as a Mate  
(Refg/Mech) with the respondents.

... Applicant

(By Advocate: Shri S.S. Tiwari)

V E R S U S

1. Union of India, through  
Secretary,  
M/o Defence,  
South Block,  
New Delhi.
2. Engineer-in-Chief's Branch,  
(EIC-4),  
Army Headquarters,  
DHQ, PO, New Delhi.
3. Chief Engineer  
Headquarters,  
Western Command,  
Engineers Branch,  
Chandi Mandir-134107.
4. The Chief Engineer  
Delhi Zone,  
Delhi Cantt.-10.
5. Garrison Engineer E/M ACR,  
Delhi Cantt.-10.

... Respondents

(By Advocate : Shri R.N. Singh)

O R D E R (ORAL)

The applicant by filing this OA under Section 19 of the Administrative Tribunals Act, 1985 has sought the directions to quash and set aside the impugned orders dated 1.1.2001 and 21.8.2000 and also direct the respondents to consider her case for appointment on compassionate grounds.

*W.S.*

(2)

2. Brief facts of the case are that the applicant's husband i.e. deceased Govt. employee was working in Group 'D' post in Military Engineering Service. He died in harness on 25.3.1999 due to an accident, leaving behind widow and three minor children. It is stated by the applicant ~~she~~ has neither any source of income nor has anyone to support her ~~as~~ as such she is in dire need to get a job on compassionate grounds. She also belongs to schedule caste community. She had applied for compassionate appointment by submitting an application on 20.7.1999 which had been rejected by the respondents by passing a non speaking order dated 1.1.2001. Aggrieved by this, the applicant filed the present OA seeking the aforesaid relief.

3. Respondents in their reply have stated that the applicant was directed to furnish certain information, but the same has not yet been furnished by the applicant. The matter is being processed and the same has been sent to the competent authority for consideration. Learned counsel for the respondents ~~also~~ stated that the case of the applicant for compassionate appointment is being considered by them and the same can be finalised expeditiously if the applicant cooperates with them and furnish the required information.

4. Heard both the rival contesting parties and perused the records.

5. It is an admitted fact that the respondents had rejected the case of the applicant on the basis of DOP&T



7

(3)

letter dated 3.12.1999. The aforesaid letter provides that the appointment on compassionate grounds should be considered within a period of one year. The learned counsel for the respondents stated that the respondents have now reviewed the position and the matter is being further processed by sending her case to the competent authority for their consideration.

6. In the circumstance, I feel that the ends of justice will be fully met, if the present OA is disposed of by directing the respondents to process the case of the applicant and take a decision as expeditiously as possible and in any event within a period of 3 months from the date of receipt of a copy of this order. I do so accordingly. No costs.

*M.P.Singh*  
(M.P.SINGH)  
MEMBER(A)

/ravi/